

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-522
CP-200/241-242/PB/2021
RA/03/2024

IN THE MATTER OF:

P.E. Maning (consultants) Pvt. Ltd.

.....Applicant

Vs.

Chinar Industrial Investment and Finance Ltd. & Ors.

.....Respondent

SECTION

U/s 241-242

Order delivered on 10.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Sunanda Tulsyan, Adv.

For the Respondent : Mr. Vinayak Thakur, Mr. Satya Jha, Advs. for R 1 to
R 3 & R 5

ORDER

RA/03/2024:-

Ld. Counsel on behalf of the Applicant is present. Mr. Vinayak Thakur appears on behalf of the Respondent Nos. 1, 2, 3 and 5 and sought time to file Vakalatnama and reply to this application. Time prayed for is granted. List this application on **29.05.2024**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)